

[श्री राम सेवक यादव]

संविधान की व्यवस्था के विरुद्ध है उस से है और वह उसके लिए जिम्मेदार है जो स्थिति पैदा हो रही है। इसलिए यह काय रोक़ो का प्रश्न है और उस पर चर्चा होनी चाहिए। वहां जालें जा रही हैं.....(ब्यवधान).....

एक माननीय सदस्य : इनकी सरकार वहां गोली चला रही है, विद्यार्थियों को कैद कर रही है और यह यहां प्रश्न उठा रहे हैं। अपनी सरकार को कहें.....

श्री राम सेवक यादव : यह हमारी सरकार और उन की सरकार का प्रश्न नहीं है। काम रोक़ो का प्रश्न है और इस पर चर्चा होनी चाहिए।

MR. SPEAKER : I think you have taken to wrong methods now, raising any point any day. This is a wrong thing that you are following. I am really sorry. I can only sit when you are getting up. If you simply get up and go on like this, I do not want to object. When one side does like this, the other side also does, it is a question of action and reaction. How can we help it? It is not in my hands.

Now, papers to be laid.

12.28 Hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE TARIFF COMMISSION ON PRICES OF COAL ETC.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : I beg to lay on the Table a copy each of following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

- (1) Report (1967) of the Tariff Commission on Prices of Coal and Soft Coke and pricing system for Washed Coal and Washery By-products.
- (2) Government Resolution No. C5-12(18)/67, dated the 27th November, 1967.
- (3) Statement showing the reasons why the documents mentioned at

(1) and (2) above could not be laid on the Table within the period prescribed in the said Act. [Placed in Library. See No. LT-1839/67].

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bills, 1967, which has been passed by the Rajya Sabha at its sitting held on the 30th November, 1967".
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Insecticides Bill, 1967, which has been passed by the Rajya Sabha at its sitting held on the 28th November, 1967".

BILLS PASSED BY RAJYA SABHA LAID ON THE TABLE

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :

- (1) The Industrial Disputes (Amendment) Bill, 1967.
- (2) The Insecticides Bill, 1967.

12.29 Hr.

BUSINESS ADVISORY COMMITTEE NINTH REPORT

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND COMMUNICA- TIONS (DR. RAM SUBHAG SINGH) : I beg to move :

"That this House agrees with the Ninth Report of the Business Advisory Committee presented to the House on 1st December, 1967".

श्री अटल बिहारी वाजपेयी (बलराम-पुर) : अध्यक्ष महोदय, बिजनेस ऐडवाइजरी कमेटी ने राजभाषा विधेयक के लिए 12 घंटे रखे हैं। मेरा निवेदन है कि 12 घंटे पर्याप्त नहीं हैं। यह विषय बहुत विवादग्रस्त है और इस विधेयक पर सदन को पूरा विचार करना चाहियेगा। मेरे दल के कम से कम 10 सदस्य इस विधेयक पर विचार करना चाहते हैं। मेरा सुझाव है कि इस विधेयक पर विचार करने के लिए कम से कम 30 घंटे निश्चित किए जायें।

श्री शिवनारायण (बस्ती) : अध्यक्ष महोदय, अटल बिहारी वाजपेयी जी ने 30 घंटे की मांग की, मैं 36 घंटे की मांग कर रहा हूँ। सखनऊ में मैं इन के घेराव से निकल कर आ रहा हूँ।

MR. SPEAKER : The concerned Minister will reply.

SHRI NAMBIAR (Tiruchirappalli) : Mr. Speaker, Sir, it is decided that the Official Languages (Amendment) Bill and the resolution moved by Shri Y. B. Chavan will be discussed together. That is a wrong procedure. When a Bill is to be discussed, it should be discussed separately, and it is going to be an enactment, whereas the resolution, though the subject-matter is of the same type, cannot be discussed along with the Bill. These two cannot be discussed together. My point is, the Bill should be discussed separately, and the resolution may be discussed separately.

MR. SPEAKER : When the subject comes up before the House, he can raise it. Now, we are on a separate subject. Yes, Dr. Ram Subhag Singh.

DR. RAM SUBHAG SINGH : As you know, every party was represented at the meeting of the Business Advisory Committee and the total time available for legislative work during the current session is only—

श्री राम सेवक यादव (बाराबंकी) : आप तो हिन्दी बोलना जानते हैं, हिन्दी में बोलिये।

श्री राम सुभग सिंह : अध्यक्ष महोदय, आपके समक्ष इस बात का फैसला हुआ था....

SHRI NAMBIAR : Sir, he must continue to speak in English, because he knows English. He must continue his reply in English.

MR. SPEAKER : Let us hear the Minister; let us leave it to the Minister to choose his own language.

श्री राम सेवक यादव : जब अनुवाद की व्यवस्था है तो चाहे जिस भाषा में बोल सकते हैं।

SHRI NAMBIAR : From English to Hindi, they have a translation. From Hindi to English, I have a translation. But the point is this. My point of order is this. Let me make it clear. The Minister started to speak in English and mentioned a few words in English. Then, an hon. Member said he should speak in Hindi. For the benefit of the non-English people that is, for those who do not understand English, there is a Hindi translation, and for our benefit, we have the English translation. We are following it. We are not asking anybody to speak in any particular language. We leave it to the speaker to speak either in English or in Hindi. We are tolerating it. But now, when the hon. Minister himself was speaking in English, in the middle, to ask him to speak in Hindi is not proper. Now, I ask him to continue to speak in English only. This method of bullying cannot go on. This bullying is not proper.

SOME HON. MEMBERS rose (Interruptions**).

MR. SPEAKER : Order, order. Nothing will be recorded. Hon. Members will kindly sit down. Both Shri Ram Sewak Yadav and Shri Nambiar will kindly sit down. There is no point of order. After all, both the languages are permitted on the floor of this House. Nobody can compel anybody to speak in anyone of these languages. The two languages are there. Luckily for us the translation also is there. One can speak either in Hindi or in English. Nobody can object to it and say, "Speak in Hindi" or "Speak in

**Not recorded.

[Mr. Speaker]

English". Therefore, now we should allow the Minister to choose his language between the two, and not compel him.

SHRI SURENDRANATH DWIVEDY (Kendrapara): Let him speak in Bojpuri so that this objection will not be there.

श्री महाराज सिंह भारती (मेरठ) : अध्यक्ष महोदय, चाहे जिस भाषा में बोलें, उनको आजादी है, लेकिन घटिया न बोलें, अंग्रेजी बोलें तो बढ़िया बोलें ।

MR. SPEAKER : Please sit down.

डा० राम सुभग सिंह : अध्यक्ष महोदय, आपके समक्ष इस बात का फैसला हुआ था कि राष्ट्रभाषा विधेयक के बारे में 12 घण्टे निर्धारित किये जायें और वहाँ पर हर दल के प्रतिनिधि उपस्थित थे और जैसा कि आप को विदित है इस अधिवेशन में अब केवल 46 घण्टे शेष हैं—इन 46 घण्टों के दरमियान जितने सारे कार्यक्रम हैं, उन को सम्पादित करना सम्भव नहीं है। इस लिये निहायत अदब से मैं निवेदन करूंगा कि इस विधेयक पर 12 घण्टे का समय ही हम लोग लें ।

SHRI J. MOHAMED IMAM (Chitradurga): Sir, I raise a point of order. I fully agree that every Member should be free to select his own language. But there is a convention that when a Member starts in a particular language, he continues to speak in that language. Therefore, as the hon. Member from the Communist party said, suddenly the hon. Minister cannot switch over to another language while speaking in one language.

श्री कंबर लाल गुप्त (दिल्ली सदर) : मेरा कहना यह है कि जब 12 घण्टे की बात बिजनेस एडवाइजरी कमेटी में आई थी, उसके बाद जब हमने अपने सदस्यों और दूसरी पार्टियों के लोगों से बातचीत की तथा जो अमेंडमेंट्स हमें सकुलेट किये गये हैं उनकी संख्या को देखा, तो हमें ऐसा महसूस हुआ कि यद्यपि 12 घण्टे तय किये गये हैं, परन्तु शायद 20 घण्टे भी इस के लिये पर्याप्त न हों। यह बिल इतना कन्दोर्विशयल है कि इस की

वजह से एक तरह से देश की डेमोक्रेसी को खतरा पैदा हो गया है....

MR. SPEAKER : Do not go into the merits now. You only want more time.

श्री कंबर लाल गुप्त : मेरा इस सम्बन्ध में यह अनुरोध है कि अधिक टाइम की व्यवस्था अवश्य होनी चाहिये, जिन सदस्यों ने अपने अमेंडमेंट्स रखे हैं, वे भी इस के सम्बन्ध में अवश्य बोलना चाहेंगे....

MR. SPEAKER : Let us see the progress. Again the Business Advisory Committee may meet. The leaders may discuss it there and we shall take a decision there. It is not as though the Minister has fixed this time.

श्री भ्रतल बिहारी बाजपेयी : मगर हाउस को भी इसे तय करने का अधिकार है ।

MR. SPEAKER : If you want extension of time, the Business Advisory Committee certainly has the right to do it. We shall again place it before the Committee and if necessary extend it by 3 or 4 hours. I leave it to the Business Advisory Committee. I am sure the Minister will have no objection if the Business Advisory Committee recommends an extension of time.

श्री भ्रतल बिहारी बाजपेयी : मगर अध्यक्ष महोदय, यह प्रस्ताव आपकी और सदन की स्वीकृति के लिये रखा गया है ।

MR. SPEAKER : Even presuming we accept it, the Business Advisory Committee can extend the time and it will again come before the House. If you want to postpone it, it can be postponed, but that is not important. I only say, instead of discussing here saying 12 or 14 hours, let the Business Advisory Committee sit again and take a decision.

SOME HON. MEMBERS : Yes, yes.

SHRI RANGA (Srikulam): What is the advantage of having a Business Advisory Committee, Sir? That Committee comes to some unanimous conclusions and when the report comes here, the leaders themselves get up and say we want more

time. We had better dismiss the Business Advisory Committee and settle it here itself.

श्री अटल बिहारी वाजपेयी : मैं उस में नहीं था, लेकिन बिजनेस एडवाइजरी कमेटी कोई बात तय करे तो यह सदन उस को बदल सकता है ।

उस कमेटी के यूनिमस डिजीन को भी बदल सकता है ।

श्री तुलशी दास जाधव (वारामती) : अध्यक्ष महोदय, जो उस कमेटी में है, वह यहां आकर बोल सकता है, क्या ऐसी परवानगी भी आप देते हैं ?

12.38 Hrs.

MOTION RE : SITUATION IN WEST BENGAL—Contd.

MR. SPEAKER : The House will now resume further discussion on the situation in West Bengal. We have spent 2 hours 5 minutes on it. I thought it would be over on Friday itself by about 4 o'clock. But I was surprised to see that at 3.15, the Private Members' business had been taken up and it had been decided that this would be continued today. Anyhow, we shall take another 1 hour now.

AN HON. MEMBER : Two hours.

MR. SPEAKER : It can take two hours all told, including the Minister's reply and Mr. Mukherjee's reply. After all, we must have a deadline and not go on with the discussion postponing it again.

SHRI HEM BARUA (Mangaldai) : Are we foregoing the lunch hour today also?

MR. SPEAKER : No, no. By about 4 o'clock, we will finish this.

SHRI S. M. BANERJEE (Kanpur) : On a point of order, Sir. Under rule 376(2), a point of order can be raised in relation to the business before the House at the moment. The Business before the House consists of two motions one by Mr. Mukherjee recommending the dismissal of the present Governor of West Bengal and

the other by the Home Minister seeking approval of the statement made by him on 30th November. I was going to object to this at the very beginning, but I wanted to get some legal opinion before that. I can understand the Home Minister bringing a motion approving the conduct or misconduct of the Governor to counteract our motion demanding the dismissal of the Governor. May I read the statement of the Home Minister? He said . . .

MR. SPEAKER : You are making a speech now. I will give you another chance for that. What is the point of order?

SHRI S. M. BANERJEE : To substantiate my point of order, it is necessary. The statement of the Home Minister cannot be approved by this House. He cannot seek the approval of this House for the following reasons.

MR. SPEAKER : Under what rule? Where is it said that he cannot make a statement?

SHRI S. M. BANERJEE : He can make a statement even *suo motu* without any Calling Attention Notice. That is provided for under the rules. Here a situation arose in West Bengal after the Assembly was adjourned *sine die* by the Speaker of that House. Naturally the Members in this House were agitated and they wanted to have a statement about the situation in West Bengal from the hon. Home Minister. The Home Minister in his wisdom made a statement on 30th November, 1967. The statement reads as under :

"Mr. Speaker, Sir, the House is aware of the action taken by the Speaker of the West Bengal Legislative Assembly yesterday, and the observations which he made while adjourning the Assembly *sine die* have been published in the press today. While concluding his observations, the Speaker said :"

He quoted a portion of what the Speaker said. When he quoted that, naturally, some hon. Members objected and then he said :

"According to the best legal advice available to us it was within the constitutional competence of the Governor to dissolve the Council of Ministers headed by Shri Ajoy Mukherji in the